

NOTE

It is hereby notified for the information of all the below concerned:-

- The office of Additional Solicitor General of India/Standing Counsel of Union of India,
- Advocates General for the States of Punjab and Haryana,
- Office of Senior Standing Counsel/ Standing Counsel/ Public Prosecutor/ Additional Public Prosecutor of U.T. Chandigarh,
- Ld. Advocates and
- General Public

that w.e.f. 15.12.2023, there will be mandatory e-filing in following matters:

1. Writ Petitions pertaining to Land Revenue Act
2. Tax Matters
3. Arbitration Petitions filed u/s 11 of Arbitration and Conciliation Act
4. Commercial Disputes
5. Writ Petitions pertaining to SARFAESI Act (Division Bench)

It is further informed that:

- Urgent cases filed through e-filing upto 12:00 noon on working days will be scrutinized on same day and urgent cases filed after 12:00 noon will be scrutinized on next court working day. Ordinary cases filed through e-filing will be scrutinized as per their turn.
- Counsel(s) are required to submit printout/original hardcopy of the paper book after approval of e-filing till the same is dispensed with. The cases filed through e-filing upto 12:00 noon and in which printout/original paper book is submitted in the E-filing Cell of DRR Section from 10:00 A.M. to 01 :00 P .M. will be listed on next court working day and the cases filed through e-filing after 12:00 noon in which printout/original paper book is submitted after 01 :00 P.M. to 04:00 P.M. will be listed after a gap of one working day.
- In case of urgent mentioning of e-filed case, e-filer (counsels, litigants etc.) would be required to submit the printout/original paperbook at the first stage along with e-filing acknowledgement receipt as per instructions regarding listing of mentioning matters issued by the Hon'ble High Court from time to time.

Further, e-filer (counsels, litigants etc.) is also informed that the remaining conditions as contained in previous guidelines issued vide Order No. 124/RG/Spl./Misc dated 08.01.2022 and Electronic Filing (E-Filing) Rules in Chapter 1, Part J be complied with.

BY ORDER HON'BLE THE ACTING CHIEF JUSTICE